

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 5976
TO BE ANSWERED ON 10th APRIL, 2017

CREDIBILITY OF SELLERS EMPANELLED ON GEM

5976. SHRI KAUSHAL KISHORE:

SHRI INNOCENT:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Directorate General of Supplies and Disposals (DGS&D) has any credible system to ensure the credibility of sellers empanelled on Government e-Marketplace (GeM);
- (b) if so, the details thereof along with the process over and above the checking of identity through Aadhaar or PAN;
- (c) whether it is possible for any company to register themselves on the DGS&D GeM portal using identity of another person/company and if so, the details thereof; and
- (d) whether it is also possible for any person to register multiple companies under different names and can manage lowest price order through own three companies to meet rule 149(II) of GFR and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

- (a) The important information provided by the Sellers at the time of registration on GeM is being authenticated to MCA-21, Aadhaar and PAN Database. The Seller at the time of Registration agrees with the terms and conditions of GeM which includes integrity pact, undertaking about blacklisting by Government, submission of Performance Security above contract value of Rs.25 Lakhs and above and administrative actions for various defaults.
- (b) At the time of Registration of Sellers, the verification through MCA-21 is also undertaken besides Aadhaar and PAN verification.
- (c) The registration of a company on GeM is done by verification of PAN, MCA-21 and Aadhaar of authorized representative. All these details are unique to Company/Individual.
- (d) The registration is based on Aadhaar, MCA-21 and PAN. All these carry unique data. Therefore, an individual can register only one company. Further, it is stated in Rule 149(ii) of GFR-2017 that the comparison has to be among at least three different manufacturers on GeM.
